

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**  
**Company Appeal (AT)(Ins) No. 860 of 2019**

**IN THE MATTER OF:**

**Mr. Santhosh Ramalingam & Ors.**

**...Appellants**

**Versus**

**Mr. Amit Chandrakant Shah & Anr.**

**...Respondents**

**Present For Appellant:**

**Mr. Saurav Agarwal, Mr. Adarsh Ramanujan,  
Mr. Rajat Kapoor and Ms. Rudrakshi Joshi,  
Advocates**

**O R D E R**

**27.08.2019** An application has been filed by the Appellant for condonation of delay of 3 days.

Having heard learned counsel for the Appellant and being satisfied with the grounds, the delay of 3 days in preferring the appeal is condoned.

I.A. No. 2626 of 2019 stands disposed of.

Let notice be issued on the Respondents by Speed Post. Requisite along with process fee, if not filed, be filed by 28<sup>th</sup> August, 2019. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **19<sup>th</sup> September, 2019** along with '*Company Appeal (AT)(Insolvency) No. 833 of 2019*'.

During the pendency of the appeal, the directions given to the Allottees by the impugned order dated 16<sup>th</sup> July, 2019 to pay additional amount over and above what was in contracts originally with 'Corporate Debtor' shall remain stayed.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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